

**Central Administrative Tribunal  
Principal Bench, New Delhi**



**O.A. No. 1240/2021  
M.A. No. 1535/2021**

**This the 26<sup>th</sup> day of August, 2021**

(Through Video Conferencing)

**Hon'ble Mr. Mohd. Jamshed, Member (A)**

Shri Tapan Kumar Chakravarty  
S/o Lt. Shri A.T. Chakravarty,  
Ex-Sr Guard,  
North-Eastern Railway, Lucknow,  
R/O C/O Ashok Srivastva,  
4649/1688 New Modern Mandoli Road  
Gali Budh Bazar, Sahadra, Delhi- 110032.

...Applicant

(By Advocate : Mr. Karanjot Singh Mainee for Ms. Meenu Mainee)

**Versus**

Union of India: Through

1. Secretary,  
Railway Board,  
Ministry of Railways,  
Rail Bhavan, Rafi Marg, New Delhi.

2. General Manager,  
North Eastern Railway,  
Gorakhpur, UP.

3. Divisional Rail Manager,  
North Eastern Railway,  
Lucknow, UP.

...Respondents

(By Advocate : Mr. A. K. Srivastava)



## ORDER (oral)

### **Mohd. Jamshed, Member (A):-**

The grievance of the applicant in the present OA is that when he was working as Guard he was paid Grade Pay of Rs. 2000 instead of Rs. 2800. He filed OA No. 290/2008 before the Lucknow Bench of this Tribunal. The OA was partly allowed on 15.01.2015 and this was upheld by the Hon'ble High Court. The applicant was paid difference of grade pay but he was not paid arrears of the same for the period from 01.08.2008 to 08.10.2010.

2. The applicant contends that in this behalf, he has made various representations to the respondents. The same are still pending.

3. Today, I heard Mr. Karanjot Singh Maine for Ms. Meenu Maine, learned proxy counsel for the applicant and Mr. A. K. Srivastava, learned counsel for the respondents, at the stage of admission, through video conferencing.

4. At the outset, Mr. Karanjot Singh Maine for Ms. Meenu Maine, learned proxy counsel for the applicant, submits that the applicant will be satisfied, if his latest representation dated 13.02.2019 is considered and decided by the respondents in a time bound manner. To such request of learned proxy counsel for the applicant, there is



no objection from Mr. A. K. Srivastava, learned counsel for the respondents.

5. Accordingly, without going into the merits of the case, the present OA is disposed of, at the admission stage itself, with a direction to the respondents to decide the latest representation of the applicant dated 13.02.2019 by passing a reasoned and speaking order, as early as possible, and in any case not later than two months from the date of receipt of copy of this order. This shall be done without any prejudice to the rights of the respondents. Pending MA also stands disposed of. There shall be no order as to costs.

**(Mohd. Jamshed)  
Member (A)**

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